

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 67/94

Transfer Application No: --

DATE OF DECISION: 2-6-94

Manohar Shaukatrai Dodani Petitioner

Mr. S. P. Kulkarni Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Mr. P. M. Pradhan Advocate for the Respondent(s)

pcv
2/6
CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman

The Hon'ble Shri __

1. To be referred to the Reporter or not? *NO*
2. Whether it needs to be circulated to other Benches of the Tribunal? *NO*

M.S. DESHPANDE
VC

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.67/94

Manohar Shaukatrai Dodani .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Appearances:

1. Mr.S.P.Kulkarni
Advocate for the
Applicant.

2. Mr.P.M.Pradhan
Counsel for the
respondents.

ORAL JUDGMENT: Date: 2-6-94
(Per M.S.Deshpande, V.C.)

Heard Mr.S.P.Kulkarni,counsel
for the applicant and Mr.P.M.Pradhan,counsel
for the respondents. The only question which
arises in this application is whether the
applicant, whose pay was deducted on the
basis of retrospective application of the
circular dated 13-8-91 but was refunded
the entire amount of Rs.3,227/-, should be
paid interest.

2. Since the amount has already
repaid to the applicant in March,1994
I find that it would be only proper to
direct the respondents to pay interest
on the amount which came to be deducted
by retrospective application of the circular
and came to be repaid later should carry
interest @ 6% p.a. from the date of

112/

(5)

deduction until the date of repayment
within a period of two months from the
date of communication of this order.

O.A. is disposed of accordingly.


(M.S.DESHPANDE)
Vice-Chairman

M